

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S AERENS JAI REALTY PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of Corporate Debtor	M/s Aerens Jai Realty Private Limited
2.	Date of incorporation of Corporate Debtor	18/04/2000
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies NCT of Delhi & Haryana
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN No: U70101DL2000PTC105289
5.	Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered office :- RZ-80-A-13 G/F Tugalkabad Extn., South Delhi, New Delhi - 110019
6.	Date of closure of Insolvency Resolution Process	30/09/2024
7.	Liquidation Commencement Date of Corporate Debtor	04 th October, 2024 (Order passed by Hon'ble Adjudicating Authority, Principal Bench in A-20/2024 in Company Petition CP (IB)-867/ND/2022 on 01 st October, 2024, Order received on 04 th October, 2024)
8.	Name and Registration Number of the Insolvency Professional acting as Liquidator	Reetesh Kumar Agarwal IBBI/IPA-001/IP- P00878/2017-18/11475
9.	Address and e-mail of the Liquidator, as Registered with the Board	Address: Unit no 531, S.G. Shopping Mall, D.C. Chowk, Sector-09, Rohini, Delhi: -110085 E-Mail: carkagarwal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Name: Reetesh Kumar Agarwal Address: Unit no 531, S.G. Shopping Mall, D.C. Chowk, Sector-09, Rohini, Delhi: -110085 E-Mail: cirp.ajrpl@gmail.com
11.	Last Date for submission of Claims	03 rd November, 2024 (Order received on 04 th October, 2024 from Hon'ble Adjudicating Authority, hence 30 days calculated from the receipt of order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi, has ordered the commencement of liquidation of the **M/s Aerens Jai Realty Private Limited** on 01st October, 2024 (Order received on 04th October, 2024) under section 33 of the Code.

The stakeholders of **M/s Aerens Jai Realty Private Limited** are hereby called upon to submit a proof of their claims, on or before 03rd November, 2024, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

SD/-

Name and signature of liquidator: Reetesh Kumar Agarwal

IBBI Reg. No. : IBBI/IPA-001/IP- P00878/2017-18/11475

Date: 04.10.2024

Place: New Delhi

जेटीएल इंडस्ट्रीज लिमिटेड
(पूर्व में जेटीएल इंड्रॉ लिमिटेड के रूप में अभिज्ञात)
CIN NO : L27106CH1991PLC011536

पंजीकृत एवं निगमित कार्यालय : एस.सी.ओ. 18-19, सेक्टर 28-सी, चंडीगढ़-160 002
फोन: 91 172 4668000, ईमेल: secretarial@jtl.one, वेबसाइट: www.jtl.one

कंपनी की असाधारण साप्ताह्य बैठक की सूचना
तथा ई-वोटिंग जानकारी

एतद्वारा सूचित किया जाता है कि जेटीएल इंडस्ट्रीज लिमिटेड (पूर्व में जेटीएल इंड्रॉ लिमिटेड के रूप में अभिज्ञात) के सदस्यों के एक असाधारण सामान्य बैठक (ईजीएम) का आयोजन निम्नो कोर्पोरेट (बीसी)/अन्य दृश्य-श्रव्य संचालन (वीडियो) के माध्यम से शनिवार 26 अक्टूबर 2024 को मध्यराह 11:30 बजे (आईएसटी), कोर्पोरेट कार्य मंत्रालय ("एमएसई") द्वारा प्रदान की गयी अनुमति के अनुसार किया जायेगा।

प्रासंगिक एमएसई परिपत्रों के अनुपालन में, ईजीएम की सूचना सदस्यों को उनके डिवाइजिटी प्रतियाँगियों के साथ पंजीकृत ई-मेल पर इलेक्ट्रॉनिक रूप में भेजी जा रही है। जिन सदस्यों की ईमेल आईडी पंजीकृत नहीं है, उनके लिए हम शेषराधको से अनुरोध करते हैं कि वे अपने ईमेल आईडी को जितनी जल्दी हो सके डिवाइजिटी/आईटीए के साथ अपनी ईमेल आईडी अपडेट करें। सूचना को कंपनी की वेबसाइट www.jtl.one और टेलीक एक्सचेंजों की वेबसाइट अर्थात् बीएसई www.bseindia.com पर, एमएसई www.mscindia.com पर, मेट्रोपॉलिटन टेलीक एक्सचेंज ऑफ इंडिया www.mscei.in पर स्टैंडल डिवाइजिटी सर्विसेस (इडिस) लिमिटेड (सीडीएसएस) की वेबसाइट www.evotingindia.com पर भी देखी जा सकता है।

बीसी/ओवीएम सूचिका के माध्यम से ईजीएम में भाग लेने और ईजीएम के दौरान ई-वोटिंग के लिए रिमोट ई-वोटिंग के उद्देश्य हेतु सदस्यों की पात्रता निर्धारित की गई है। ईजीएम के लिए **शनिवार 19 अक्टूबर 2023** है। कोई भी व्यक्ति जो सूचना के प्रेषण के बाद कंपनी का सदस्य बनता है और कट-ऑफ तिथि के अनुसार शेषराध करता है, वह helpdesk.evoting@cdsindia.com पर एक अनुरोध भेजकर लॉगिन आईडी और पासवर्ड प्राप्त कर सकता है। ई-वोटिंग की अवधि **सुबह 23 अक्टूबर 2024 (प्रातः 9:00 बजे आईएसटी) से आरंभ होगी और शुक्रवार 25 अक्टूबर 2024 को (सायं 5:00 बजे आईएसटी)** को समाप्त होगी। इसके बाद ई-वोटिंग मॉड्यूल को निष्क्रिय कर दिया जाएगा।

भौतिक प्रारूप में शेषराध करने वाले सदस्यगण या जिन्होंने कंपनी के साथ अपने ईमेल पते पंजीकृत नहीं किए हैं, वे सदस्यगण, रिमोट ई-वोटिंग के माध्यम से या ईजीएम बुलाने वाली सूचना में निर्धारितानुसार विधि से बैठक के दौरान ई-वोटिंग के माध्यम से अपना वोट जल सकते हैं। ईजीएम की सूचना के प्रेषण के बाद लेकिन कट-ऑफ तिथि को या इससे पहले कंपनी का सदस्य बनने वाला कोई भी व्यक्ति अपने लॉगिन क्रेडेंशियल्स का उपयोग करके www.evotingindia.com पर लॉग इन करके अपना वोट जल सकता है। यदि कोई व्यक्ति ई-वोटिंग के लिए पहले से ही सीडीएसएस के साथ पंजीकृत है, तो वोट जलाने के लिए मौजूदा यूजर आईडी और पासवर्ड का उपयोग किया जा सकता है। जिन सदस्यों के पास भौतिक मॉड में शेषराध है और जिन्होंने अपनी ईमेल आईडी अपडेट नहीं किया है, उनसे अनुरोध है कि वे कंपनी को या कंपनी के आईएसटी को beetalta@gmail.com पर लिखकर कॉलियों नंबर का उल्लेख करते हुए हस्ताक्षरित अनुरोध की प्रति, पैन कार्ड की स्व-साक्षात्पति प्रति और कोई भी एक दस्तावेज यानी ड्राइविंग लाइसेंस, चुनाव पहचान पत्र, पासपोर्ट या आधार कार्ड के साथ इसे अपडेट करें। सीडीएसएस/मॉड में शेषराध करने वाले सदस्य, जिन्होंने अपने ईमेल पते या पंजीकरण/अवतार नहीं किया है, उनसे अनुरोध किया जाता है कि वे उन डिवाइजिटी पास्टिफिकेशन के प्राप्त उद्देश्य पंजीकृत/अवतारित करें, जिन्हें साथ में अपने ईमेल खाते के साथ रखें हैं।

किसी भी सदस्यगण या सदस्यता के लिए सदस्यगण, कंपनी के आईएसटी, बीटल फाइनेंशियल ग्रुप कम्प्यूटर सर्विसेस प्राइवेट लिमिटेड को इसकी ईमेल आईडी: beetalta@gmail.com पर संपर्क कर सकते हैं या कंपनी को secretarial@jtl.one पर लिख सकते हैं।

क्यू जेटीएल इंडस्ट्रीज लिमिटेड
(पूर्व में जेटीएल इंड्रॉ लिमिटेड के रूप में अभिज्ञात)
इसका /-
अमरेंद्र कुमार यादव
कंपनी सचिव
सदस्यता से: **९41946**

स्थान : चंडीगढ़
दिनांक : 04/10/ 2024

उठ0 प्र0 राज्य चीनी निगम लि0, इकाई: मोहिउद्दीनपुर (सेठ)
पत्रांक: एमओओएच/बीसी/2024-25/712 दिनांक 04.10.2024

अल्पकालीन ई-निविदा सूचना

पेरार्ड सत्र 2024-25 में निम्न स्टोर मैटेरियल की आपूर्ति/बायोफर्टिलाइजर के विक्रय हेतु ई-निविदा दिनांक 14.10.2024 तक आमंत्रित की जाती है। विस्तृत जानकारी उठ0प्र0 शासन की ई-प्रोक्योरमेंट पोर्टल <http://etender.up.nic.in> पर प्राप्त की जा सकती है।

1. पेरार्ड सत्र 2024-25 में उत्पादित होने वाली बायोफर्टिलाइजर (प्रेसमक) का विक्रय 2. प्रोसेस केमिकल की आपूर्ति 3. वी0एफ0डी0 (ए0बी0डी0 मेक), कट्रोल कार्ड, कूलिंग फेन आदि की आपूर्ति।

किसी एक अथवा समस्त निविदा/निविदाओं को बिना कारण बताये निरस्त करने का अधिकार अघोहस्ताक्षरी को होगा।
(कुमार धर्मेन्द्र) पीसीएस, प्रधान प्रबन्धक

ऋण वसूली न्यायाधिकरण-।।, दिल्ली के समक्ष चतुर्थ तल, जेपल नारा रिडिंट, संसद मार्ग, नई दिल्ली-110001

बैंक तथा वित्तीय संस्थाओं को ऋण ऋण की वसूली के लिए एक वाद स्थापित किया है तथा जबकि न्यायाधिकरण को संसाधन रूप से यह सत्यापन या सुझा है कि आगामी साधारण ऋण से सुनिश्चित किया जा सकता है, इसलिए, विभाग के रूप में इस सूचना के माध्यम से आवेदक दिनांक 13.12.2024 को पूर्व 10.30 बजे उन्हें न्यायाधिकरण के समक्ष उपस्थित होने का निदेश दिया जाता है।

ध्यान दें कि यदि आप उपरोक्त तिथि को इस न्यायाधिकरण के समक्ष उपस्थित नहीं होंगे, वाद की सुनवाई तथा निर्णय आपकी अनुपस्थिति में किया जाएगा।

सभी मामलों की सुनवाई बीडिंगो कोऑर्निसन के माध्यम से की जाएगी और उस प्रयोग हेतु :-
(I) सचिव (विविदी) "Cisco Webex" ऐप्लीकेशन/सॉफ्टवेयर डाउनलोड करेंगे; (II) माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा मामलों की सुनवाई की अगली तिथि हेतु "Meeting ID" तथा "Password" अगली सत्रिक से एक दिन पहले डीआरटी के आधिकारिक पोर्टल नामतः "drt.gov.in" पर सार्वजनिक सूचना शीक के अंतर्गत उपलब्ध होगा।। (III) किसी तत्कालिक की स्थिति में, अधिवक्ता/ विवादी संबंधित पदाधिकारी से फोन नंबर 23748478 पर सम्पर्क कर सकते हैं।

हेर हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत 02 अगस्त, 2024 को दिया गया।

न्यायाधिकरण के आदेश द्वारा, अनुभाग अधिकारी, डीआरटी-II, दिल्ली

दिथि : 02-08-2024
आवेदक

श्री दशिनर सिंह एवं अन्य
सेवा में: प्रतिवादीगण
डी। श्री दशिनर सिंह पुत्र श्री संतोष सिंह
निवासी एफ-26 एसी गार्डन पल्लो मोती नगर नई दिल्ली-15
अन्य पता: सी/ओ मेसर्स सिंगो टिम्बर प्राइवेट लिमिटेड, खसरा नंबर 50/16 खर्ण पार्क अरुण टिम्बर मार्केट नांगलोई मुंबई नई दिल्ली-41
डी। श्रीमती रंजीत कौर पत्नी दशिनर सिंह
निवासी एफ-26 एसी गार्डन पल्लो मोती नगर नई दिल्ली-15
जबकि उपरोक्त नाम आवेदक (की) ने आपके विरुद्ध र. 33,03,834/- (रुपय तैंतीस लाख तीन हजार आठ सौ बीससौ मात्र) की वसूली के लिए एक वाद स्थापित किया है तथा जबकि न्यायाधिकरण को संसाधन रूप से यह सत्यापन या सुझा है कि आगामी साधारण ऋण से सुनिश्चित किया जा सकता है, इसलिए, विभाग के रूप में इस सूचना के माध्यम से आवेदक दिनांक 13.12.2024 को पूर्व 10.30 बजे उन्हें न्यायाधिकरण के समक्ष उपस्थित होने का निदेश दिया जाता है।

ध्यान दें कि यदि आप उपरोक्त तिथि को इस न्यायाधिकरण के समक्ष उपस्थित नहीं होंगे, वाद की सुनवाई तथा निर्णय आपकी अनुपस्थिति में किया जाएगा।

सभी मामलों की सुनवाई बीडिंगो कोऑर्निसन के माध्यम से की जाएगी और उस प्रयोग हेतु :-
(I) सचिव (विविदी) "Cisco Webex" ऐप्लीकेशन/सॉफ्टवेयर डाउनलोड करेंगे; (II) माननीय पीठासीन अधिकारी/रजिस्ट्रार द्वारा मामलों की सुनवाई की अगली तिथि हेतु "Meeting ID" तथा "Password" अगली सत्रिक से एक दिन पहले डीआरटी के आधिकारिक पोर्टल नामतः "drt.gov.in" पर सार्वजनिक सूचना शीक के अंतर्गत उपलब्ध होगा।। (III) किसी तत्कालिक की स्थिति में, अधिवक्ता/ विवादी संबंधित पदाधिकारी से फोन नंबर 23748478 पर सम्पर्क कर सकते हैं।

हेर हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत 02 अगस्त, 2024 को दिया गया।

न्यायाधिकरण के आदेश द्वारा, अनुभाग अधिकारी, डीआरटी-II, दिल्ली

कैन फिन होम्स लिमिटेड
डीडीए रिडिंट, प्रथम तल, निगर पार्क सिनेमा, नेहरू प्लेस, नई दिल्ली-110019 फोन: 011-26435815, 2643023, 011-26487529, 7625079108
ईमेल: delhi@canfinhomes.com CIN: L85110KA1987PLC008630

अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना, परिशिष्ट IV-A [नियम 8(6) के परंतुक देखें]

वित्तीय आस्तियों का प्रतिभूतिधारण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(6) के परंतुक के तहत अचल आस्तियों की बिक्री हेतु बिक्री सूचना।

एतद्वारा सर्व साधारण को और विशेष रूप से कर्जदार(रीं) तथा गारंटर(रीं) को सूचना दी जाती है कि प्रत्याभूत लेनदार के प्रभारित निम्नवर्णित अचल सम्पत्ति, जिसका कब्जा **कैन फिन होम्स लिमिटेड, नई दिल्ली, नेहरू प्लेस शाखा** के प्राधिकृत अधिकारी द्वारा प्राप्त किया जा चुका है, की तरफ से दिनांक **12.11.2024 को "जैसी है जहाँ है", जैसी है जो है" तथा "जो भी है वहाँ है"** आधार पर डिमांड नोटिस की संबंधित तारीखों के अनुसार संबंधित उधारकर्ताओं और गारंटरों से कैन फिन होम्स लिमिटेड के ब्याज और अन्य शुल्क जिनका नीचे उल्लेख किया गया है, वसूलने के लिए बेचा जाएगा।

क्र. सं.	उधारकर्ताओं और गारंटरों का नाम	देय राशि आज की तिथि अनुसार	आरक्षित मूल्य	बयाना राशि	कब्जा का प्रकार	संपत्ति का विवरण
1.	श्रीमती सुमन मैदोला पत्नी श्री अजय मैदोला और श्री अजय मैदोला पुत्र श्री सुरेंद्र प्रसाद मैदोला (उधारकर्ता) और श्री रमेश चंद्र पटिया पुत्र श्री सुरेंद्र परिया (गारंटर)	13,29,637/- 04.10.2024 के अनुसार	14,10,000/-	1,41,000/-	भौतिक	प्लॉट नंबर-एएफ-4, द्वितीय तल, प्लॉट नंबर-एफ-118, ब्लॉक-एफ, एएएफएफ बेद विहार, लोनी, गाजियाबाद (एपी)-201102 चौधदरी: उत्तर-रोड, दक्षिण-पार्क पूर्व-प्लॉट नंबर-एएफ-119, पश्चिम-प्लॉट नंबर-एफ-117 ज्ञात भार, यदि कोई हो - शून्य
2-	श्रीमती सोनिया वत्स पत्नी श्री सुधीर वत्स एवं श्री सुधीर वत्स पुत्र श्री वेद प्रकाश (उधारकर्ता) एवं श्री राजीव कुमार पुत्र श्री बालकिशन (गारंटर)	12,80,825/- 04.10.2024 के अनुसार	रु. 7,80,000/-	रु. 78,000/-	भौतिक	प्लॉट संख्या-104, गाजिपुर बैक साइड, प्लॉट संख्या-ई-68, एएएफएफ बेद विहार, लोनी, गाजियाबाद (एपी)-201102 (लगभग 32.52 वर्ग मीटर) चौधदरी: उत्तर- 9 मीटर चौड़ी सड़क, पूर्व- प्लॉट संख्या-ई-67, दक्षिण- अन्य मूल; पश्चिम- प्लॉट संख्या-ई-69। ज्ञात भार, यदि कोई हो - शून्य

बिक्री के विस्तृत नियम एवं शर्तें कैन फिन होम्स लिमिटेड की आधिकारिक वेबसाइट (<https://www.canfinhomes.com/SearchAuction.aspx>) में उपलब्ध कराई गई हैं। ई-नीलामी में भाग लेने के लिए लिंक <https://sarfaesi.auctiontignet.net> देखें।

दिनांक: 04.10.2024 स्थान: नई दिल्ली

हस्ता./- प्राधिकृत अधिकारी, कैन फिन होम्स लिमिटेड

This advertisement is for information purpose only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell the securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer dated September 05, 2024 ("Letter of Offer" or "LOF") filed with BSE Limited ("BSE") and NSE Limited ("NSE").

Oriental
ORIENTAL TRIMEX LIMITED

Oriental Trimex Limited (the "Company" or the "Issuer") was originally incorporated as "Oriental Trimex Private Limited" under the provisions of the Companies Act, 1956, vide certificate of incorporation issued on April 22, 1996, by the Registrar of Companies, Delhi & Haryana. Thereafter, the name of our Company was changed from "Oriental Trimex Private Limited" to "Oriental Trimex Limited" and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies, Delhi & Haryana on February 06, 2001.

Corporate Identity Number: L74899DL1996PLC078339
Registered & Corporate Office: 26/25 Bazar Marg, Old Rajinder Nagar, New Delhi, 110060 India;
Telephone: 011-45048612, 98100 16951.
Contact Person: Mrs. Purva Mirajkar, Company Secretary and Compliance Officer
Email: info@orientaltrimex.com; www.orientaltrimex.com

OUR PROMOTERS: MR. RAJESH KUMAR PUNIA, MRS. SAVITA PUNIA, MR. SUNIL KUMAR, M/S ORIENTAL BUILDMAAT EXPORTS PRIVATE LIMITED AND M/S ORIENTAL TILES LIMITED

ISSUE OF UP TO 4,41,04,359 (FOUR CRORE FOURTY ONE LAKHS FOUR THOUSAND THREE HUNDRED AND FIFTY-NINE ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF RS. 11 EACH PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. ₹ 4851.48 LAKHS * ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 3 (THREE) RIGHTS EQUITY SHARES FOR EVERY 2 (TWO) FULLY PAID-UP EQUITY SHARES HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON THURSDAY, SEPTEMBER 05, 2024 (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 1.1 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 151 OF THE LETTER OF OFFER
*Assuming full subscription

FOR ATTENTION OF THE ELIGIBLE EQUITY SHAREHOLDERS OF THE COMPANY ONLY			
NOTICE TO ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY RIGHT ISSUE PERIOD EXTENDED*			
ISSUE OPENS ON	LAST DATE FOR ON MARKET RENUNCIATION	ISSUE CLOSSES ON (OLD)	ISSUE CLOSSES ON# (NEW)
THURSDAY, SEPTEMBER 19, 2024	FRIDAY, SEPTEMBER 27, 2024	FRIDAY, OCTOBER 04, 2024	WEDNESDAY, OCTOBER 09, 2024

*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renounees on or prior to the Issue Closing Date.

Our Board or a duly authorized committee thereof will have the right to extend the Issue period as it may determine from time to time but not exceeding 30 (thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ASBA *
Simple, Safe, Smart way of Application.
* Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.

PROCESS OF MAKING AN APPLICATION IN THE ISSUE

In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI Rights Issue Circulars and the ASBA Circulars, all Shareholders desiring to make an Application in this Issue are mandatorily required to use the ASBA Process. Shareholders should carefully read the provisions applicable to such Applications before making their Application through ASBA. For details, see "Making of an Application through the ASBA Process" on Page 153, of the Letter of Offer.

LAST DATE FOR APPLICATION

The last date for submission of the duly filled in the Application Form or a plain paper Application is October 04, 2024 i.e. has now been extended by the company from October 04, 2024 to October 09, 2024 Issue Closing Date vide the right issue committee resolution dated October 04, 2024 in order to provide an opportunity to shareholders to exercise their rights in the Right Issue.

ACCORDINGLY THE LAST DATE OF SUBMISSION OF THE DULY FILLED IN THE APPLICATION FORMS WEDNESDAY, OCTOBER 09, 2024 BEING THE ISSUE CLOSING DATE.

ALLOTMENT OF THE RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM

Please Note that the Rights Equity Shares Applied for in the Issue Can Be Allotted Only in Dematerialized Form and To the Same Depository Account in Which Our Equity Shares Are Held by Such Investor on The Record Date. For Details, see "Terms of The Issue- Allotment Advice or Refund/Unblocking of ASBA Accounts" On Page 173.

For Procedure of Application by Shareholders Who Have Purchased the Right Entitlement Through on Market Renunciation/Off Market Renunciation, Please Refer to Heading Titled "Making of An Application Through the ASBA Process" On Page 153 Of the Letter of Offer.

ELIGIBLE SHAREHOLDERS OF THE COMPANY WHO ARE ENTITLED TO APPLY FOR THE RIGHTS ISSUE ARE REQUESTED TO TAKE NOTE OF THE ISSUE CLOSURE I.e. WEDNESDAY, OCTOBER 09, 2024. ACCORDINGLY, THERE IS NO CHANGE IN THE LETTER OF OFFER, ABRIHGED LETTER OF OFFER, STATUTORY ADVERTISEMENT, ENTITLEMENT LETTER AND APPLICATION FORM EXCEPT THE MODIFICATION IN THE ISSUE CLOSING DATE, RESULTANT CHANGE IN THE INDICATIVE TIMETABLE OF POST ISSUE ACTIVITIES ON ACCOUNT OF EXTENSION OF THE

Unless otherwise specified, all capitalized terms used herein shall have then same meaning ascribed to such terms in the Letter of Offer.

REGISTRAR TO THE ISSUE

BEETAL

Beetal Financial & Computer Services (P) Ltd
Address: Beetal House, 3rd Floor, 99, Madangiri, New Delhi - 110062
Email: beetalra@gmail.com; www.beetalfinancial.com; Investor.grievance@beetal.com; beetal@beetalfinancial.com
Telephone: 011- 29961281-83 | Contact Person: Mr. Punit Kumar Mittal
SEBI Registration No.: INR 00000262

Date: October 05, 2024
Place: New Delhi

For ORIENTAL TRIMEX LIMITED
Sd/-
(Rajesh Kumar Punia)
Managing Director

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with The Bombay Stock Exchange ("BSE") and National Stock Exchange of India Limited ("NSE"). The Letter of Offer is expected to be available on the website of BSE at www.bseindia.com and website of NSE at www.nseindia.com. Investors should note that investment in equity shares involve a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 24 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

आरंभितिक दृष्ट्या (विवाल और विवाधितवाज कोडें वॉइता, 2016 की धारा 102 के तहत)	
श्री राज कुमार राठी के लेनदारों के ध्यानाय	
वित्तीय प्रविकरण	श्री राज कुमार राठी
1. व्यक्तिगत गारंटर का नाम (बीसी)	प्रभा कार्यालय-24/15 मोहन कोऑपरेटिव इन्डियल एस्टेट, मधुरा रोड, नई दिल्ली-110044
2. बीसी के पंजीकृत कार्यालय / प्रधान कार्यालय/निवास का पता	बीसी-26 ए, साह्या एक्स्प्रेस, मालवीय नगर, नई दिल्ली-110017
3. न्याय निर्णय प्रविकरण के आदेश का विवरण	एनसीओई नई दिल्ली न्यायालय-III का दिनांक 1 अक्टूबर 2024 का आदेश आईई-483(बीसी)/2021 और आईई-8871/2021
4. विविधान समझान प्रक्रिया शुरू होने की तिथि	26 अक्टूबर 2024
5. गारंटर पेशेवर का नाम और पंजीकरण संख्या	पंजीकरण संख्या-IBBI-PA-002/IN-P01194/2021-22/13991
6. बीसी के साथ पंजीकृत समझान पेशेवर का पता और ई-मेल	जे-151, गुलशन इंदियाना, सेक्टर-143, नोएडा 201305 rakeshshahgal58@gmail.com
7. समझान पेशेवर के साथ पत्राचार के लिए उपलब्ध होने वाला पता और ई-मेल	prakeshshahgal@gmail.com
8. दावे प्रस्तुत करने की अंतिम तिथि	26.10.2024

एतद्वारा सूचित किया जाता है कि न्याय निर्णालक प्राधिकारी एनसीओई नई दिल्ली न्यायालय-III ने आईई-483(बीसी)/2021 और आईई 8871/2021 में दिनांक 1 अक्टूबर 2024 के आदेश के तहत धारा 100 के तहत श्री राज कुमार राठी की दिवाल समझान प्रक्रिया 1 अक्टूबर 2024 को शुरू करने का आदेश दिया है।

श्री राज कुमार राठी के लेनदारों को 26 अक्टूबर 2024 को या उससे पहले सतु के साथ अपना दावा प्रविष्टि संख्या 7 के सामने उपस्थित पते पर प्रस्तुत करने के लिए कहा जाता है।

दावे के झुटे या भ्रामक समुत प्रस्तुत करने पर जुर्माना लगाया जाएगा।

स्थान: नोएडा
दिनांक: 5 अक्टूबर 2024
समझान पेशेवर का नाम और हस्ताक्षर राकेश सहगल
एकएक केला तिथि: 19.12.2024

फॉर्म की सार्वजनिक घोषणा (भारतीय विवाला एवं फोन अमला कोडें (परिसमापन प्रक्रिया) विनियम, 2016 के विनियम 12 के अंतर्गत)		
सर्स एएल्ल जय रिगल्टी प्राइवेट लिमिटेड के हितधारकों के ध्यानाय		
क्र. सं.	विवरण	बीसी
1.	कोर्पोरेट देनदार का नाम	मेसर्स एएल्ल जय रिगल्टी प्राइवेट लिमिटेड
2.	कोर्पोरेट देनदार के निगमित की तिथि	18.04.2000
3.	प्राधिकरण जिसके तहत कोर्पोरेट देनदार निगमित पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज एनसीटी ऑफ दिल्ली एंड हरियाणा
4.	कोर्पोरेट देनदार की कोर्पोरेट पहचान संख्या/संमित देयता पहचान संख्या	CIN No: U70101DL2000PTC0105289
5.	कोर्पोरेट देनदारों के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय- आरजेड-80-ए-13 जी/एफ तुगलकाबाद एक्सप्रेसवेन, दक्षिण दिल्ली, नई दिल्ली -110019
6.	दिवाल समझान प्रक्रिया के बंद होने की तिथि	30.09.2024
7.	कोर्पोरेट देनदार के संबंध में परिसमापन प्रारंभ होने की तिथि	04 अक्टूबर, 2024 (01 अक्टूबर, 2024 को कंपनी याचिका सीपी (आईई)-867/एनसी 2022 में ए-20/2024 में माननीय न्यायमंडल प्राधिकरण, प्रधान पीठ द्वारा पारित आदेश, 04 अक्टूबर, 2024 को आदेश प्राप्त हुआ)
8.	परिसमापक के रूप में कार्य करने वाले दिवाल पेशेवर का नाम और पंजीकरण संख्या	सीता कुमार अग्रवाल आईबीसीआई/आईईए-001/आईपी-पी00878/2 017-18/11475
9.	बीडों के साथ पंजीकृत परिसमापक का पता और ई-मेल	पता: युटिड नं. 531, एस.सी. शॉपिंग मॉल, डी.सी. चौक, सेक्टर-09, रोहिणी, दिल्ली - 110085 ई-मेल: carkagwal@gmail.com
10.	परिसमापक के साथ पत्राचार के लिए उपलब्ध किया जाने वाला पता और ई-मेल	पता: युटिड नं. 531, एस.सी. शॉपिंग मॉल, डी.सी. चौक, सेक्टर-09, रोहिणी, दिल्ली - 110085 ई-मेल: cirk.apr@gmail.com
11.	दावे प्रस्तुत करने की अंतिम तिथि	04 अक्टूबर, 2024 (माननीय न्यायमंडल प्राधिकरण से 04 अक्टूबर, 2024 को आदेश प्राप्त हुआ, इसलिए आदेश की प्राप्ति से 30 दिन की गणना की जाएगी)

एतद्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी कानून इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत किया होगा। अन्य सभी लेनदार विनियमन रूप से, जैसा द्वारा यह इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावा प्रस्तुत कर सकते हैं।

दावे के झुटे या भ्रामक प्रमाण प्रस्तुत करने पर प्रत्येक दावा के लिए दंड लगाया जाएगा।

न्याय निर्णालक परिसमापन प्रक्रिया के दौरान अपने दावों को प्रस्तुत नहीं करवा है, जो भारतीय विवाला और फोन अमला कोडें (कोर्पोरेट वित्तीय) के लिए दिवाल समझान प्रक्रिया, विनियम, 2016 के तहत ऐसे हितधारक द्वारा कोर्पोरेट दिवाल समझान प्रक्रिया के दौरान प्रस्तुत किए गए दावे, धारा 38 के तहत प्रस्तुत किया जाता है।

परिसमापक का नाम और हस्ताक्षर सीता कुमार अग्रवाल
नया: नई दिल्ली
आईबीसीआई रजि: सं. आईबीसीआई/आईईए-001/आईपी-पी00878/2017-18/11475

जम्बू एण्ड कश्मीर बैंक लिमिटेड
कलेंडर कार्यालय, लखनऊ
अकबरी गेट रोड, अकलू अजीज रोड, लखनऊ
पिन - 223003, यू.पी., जीएसटीआईआईई : 06एएसीटी6167जी1जेडी
ई : clluck@jkbmail.com, वे : www.jkbbank.net

संदर्भ : JKBClLuck/Adv/2024-25 दिनांक : 03-10-2024

अधिगण सूचना
अभिगण 2002 की धारा 13 (4) के अंतर्गत सूचना
जबकि, अघोहस्ताक्षरता के प्रतिभूतिधारण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (सरकारी अधिनियम) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(2) के अंतर्गत प्रवर्तन अधिकारों के प्रयोगांतर्गत, एक नाम सूचना दिनांकित 11-07-2024 निर्गत की थी, जिसमें उधारकर्ता(सी) सं संकटकता(सी) एवं गारंटर(री) नामतः
1. श्री रमेश बाबू पाल पुत्र चन्द्रपाल सिंह निवासी 218-ए, ईजीनियर्स कॉलोनी, कपारसी बाईपास, कोइल, अलीगढ़, उ.प्र.-202001
वर्तमान पता : मकान संख्या 12 के बाईं ओर, वैष्णो सिम्प्लेक्स सिटी, कायमपुर रोड अलीगढ़, उ.प्र.-202002
2. श्रीमती राजेश्वरी पाल (पुत्री देव राम सिंह) पत्नी श्री रमेश बाबू पाल निवासी टीकपी कलां तहसील कलकत्ता राक सिटी हाथरस, उ.प्र.-204215
वर्तमान में निवासी: मकान संख्या 12 के बाईं ओर, श्रेणी सिम्प्लेक्स सिटी, कायमपुर रोड अलीगढ़ उ.प्र.-202002 (उधारकर्ता/बंधककर्ता)।
3. श्रीमती कैलाशी देवी पत्नी चंद्रपाल निवासी 218-ए, ईजीनियर्स कॉलोनी, कपारसी बाईपास, कोइल, अलीगढ़, यू.पी.-202001 (उधारकर्ता/बंधककर्ता) निम्न कानूनी तत्त्वों के माध्यम से:
i. श्रीमती शांति देवी पुत्री श्रीमती कैलाशी देवी पत्नी श्री रमेश चन्द्र निवासी राम रस्तमपुर गागाबाद उर्फ बन्ही तहसील कोइल अलीगढ़ 202140
ii. श्रीमती फूलवी पुत्री कैलाशी देवी पत्नी सोरन सिंह निवासी ग्राम जखर उर्फ गुंजंडीबजाप जिला बलरामपुर 2072420, अन्य पता : निवासी टीकपी कलां, तहसील सिक्करा राव जिला। हाथरस, उ.प्र.-204215
iii. श्रीमती राजकुमारी पुत्री कैलाशी देवी पत्नी स्वर्णाय भवर सिंह निवासी मंगोलपुरी एस ब्लॉक नई दिल्ली, 110083
iv. श्रीमती विजय लक्ष्मी (कुमारी) पुत्री कैलाशी देवी पत्नी स्वर्णाय स्तविर सिंह निवासी एस ब्लॉक चांसली शास्त्री नगर मेरठ, यू.पी. 250004
अन्य पता : 337, कांठ, यू.पी. शास्त्री नगर मीरत, यू.पी. 250001
4. श्री रवीश्री पुत्र सुचरित्र सिंह सिरोही निवासी निक्ट 38बी एनपीसी देव सेना रामघाट रोड अलीगढ़-202001 (गारंटर)
5. जहीर अहमद पुत्र बाबू खान निवासी टावर विदिम ईदगाह रोड एडीए कॉलोनी शाहजमाल कोइल अलीगढ़ 202001 (गारंटर)
अन्य पता : डी.एच-13, एडीए कॉलोनी डीर बाय पास रोड, अलीगढ़ 202001 (मैसर्स रॉयल इंडिया प्रोडक्ट्स का स्वामित्व)
को र. 54,17,948.10 (रुपये चौवन लाख सत्रह हजार नौ सौ अठ्ठासी और दस पैसे मात्र) की एक राशि का राशि पर निशान माली ब्याज तथा अन्य शुल्कों के साथ, प्रतिभूतगान करने को कहा गया था।

उपरोक्त उधारकर्ता उक्त राशि का प्रतिभूतगान करने में असफल रहे हैं, इसलिए एतद्वारा उक्त उधारकर्ता को विशेष रूप में तथा सर्वसाधारण को सामान्य रूप में सूचित किया जाता है कि अघोहस्ताक्षरता न के एड के बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में यहां हम

Classifieds

PERSONAL

It is for general information that I,YASH CHANDILA, S/o.Raj Kumar R/o.H.No-156,Village-Jasola okhla New Friends-colony South,Delhi-110025,declare that name of mine has been wrongly-written as Yash Chandela in my 10th-class and 12th-class marksheet and certificate-educational. The actual name of mine is Yash Chandila. which may be amended accordingly. 0040752683-10

I,Yash Kumar Gupta,S/o Kamlesh Gupta,R/o L-1-484, Gali.No.8 Sangam Vihar,Deoli,Delhi-110062,have changed my name to Yash Gupta,Permanently. 0040752686-8

I Jasmeet Kaur Dhir W/o Gunmeet Singh Bawa R/o A-26, H-Block Brotherhood Apartments Vikas Puri, Delhi-110018, have changed my name to Jasmeet Kaur for all future purposes 0040752591-1

I, Amirudin S/o Salauddin R/o 232, Fatima Masjid, Kanchan Park, Loni, Ghaziabad have changed my name to Amiru Deen. 0070927816-1

I, KM Bhavana Sengar D/o Shivkumar Singh R/o K206, JM Feroze Society, Sec-Techzone4, G.Noida have changed my name to Bhavna Sengar. 0070927822-1

I,Sanjay kumar Upadhyay,S/o Dashrath Upadhyay,R/o G/F,Plot.No-98-B,Kh.No-141/9,Dichaon Enclave,Near DTC Depot,Nangloi Road, Dichaon,Kalan,Delhi-110043,have changed my name to Sanjay kumar Upadhyay Permanently. 0040752686-10

I,Rajender Kumar,S/o Bulla Ram,R/o,New R-Block-22, Anand-Vihar,Uttam Nagar, Delhi-110059,have changed my name to Rajender Kumar Grover,Permanently. 0040752686-9

I,Pratyaksh Parihar S/o, Devender Pal Singh R/o,H.No.31, 24-Tu Kheri,Wazirpur Link-Road, Jeevan-Nagar,Greater Faridabad, Kheri-Kalan(113), Faridabad, Haryana-121002,that name of my father has been wrongly-written as D S PARIHAR in my 10th-Class Mark-Statement Cum Certificate. The actual name of my father is Devender Pal Singh. 0040752687-11

I,Hitesh Kumar,S/o Ramesh Kumar Batham, R/o 134C,BG-6, Paschim Vihar,Delhi-110063,have changed my name to Hitesh Kumar Batham Permanently. 0040752694-3

I,Davinder Kaur Kohli W/o Amarjeet Singh R/o-864,Joshi Road Karol Bagh New,Delhi-110005,have changed my name to Davinder Kaur. 0040752686-8

I,Davendra Kumar,S/o-Harish Chand,R/o-47, Kanchanchanga, Apartments, Plot No-90,IJ Extension,Delhi-110092,have changed my name to Devender Aggarwal, Permanently. 0040752686-12

I,Dashrath Upadhyay,S/o-Ram Murat Upadhyay,R/o G/F,Plot.No-98-B,Kh.No-141/9,Dichaon Enclave,Near-DTC Depot,Nangloi Road, Dichaon,Kalan,Delhi-110043,have changed my name to Dashrath Upadhyay Permanently. 0040752686-11

I,Ashok Kumar Gupta,S/o Dahthura Mandal,R/o 182,Dhani Narayan Vihar,Akera,Rawari-123106, Haryana have changed my name to Ashok, Permanently. 0040752686-7

I, Shiwani Devi D/o Babulal R/o Muravvatpur, Mujaafarpur Sarra, Rasulabad Unnao, UP have changed my name to Shivani. 0070927836-1

PUBLIC NOTICE

General Public is hereby informed that Shri Subhash Chander Votra and Mrs. Rani Votra are the absolute owners of the Entire First Floor Portion, and One Servant Quarters with common Bathroom/Toilet on the Top Terrace and one Right of Car Parking in the driveway of the Balliapp Property bearing No.64, measuring 272 Sq. Yds. Situated at Hemkunt Colony, Delhi-110021, having proportionate undivided, indivisible, and assemble ownership right in the plot of land (called "Said Property" hereinafter) by virtue of Sale Deed dated 07/08/1998 registered with office of Sub Registrar -Hauz Khas Delhi vide Document No.613 on 07/08/1998. According to the owners, original documents of the chain of entire built-up Property, like (1) Perpetual Sub Lease Deed dated 04/02/1971, (2) Conveyance Deed dated 08/07/1997, (3) General Power of Attorney dated 01/08/1997, (4) Agreement to Sell dated 01/08/1997, (5) Building Plan sanction from MCD dated 08/05/1997 are not available for verification as the said are lost/misplaced for which necessary information request in respect of lost articles/documents has already been lodged with Delhi Police Crime Branch vide L.R. No. 217302/2024 dated 04/02/2024. The owners have represented that the said property is free from all kind of sorts of encumbrances and have executed an Agreement to Sell for selling of the said property to Dr. Nitin Gupta who intends to create charge viz., mortgage or otherwise, on the said property for availing Housing loan credit facility from State Bank of India, Sakshi Nagar Market Branch Code-60432. If any person(s), financial institution claiming any right, interest, having any objection with respect of the said property on the basis of aforementioned untraced lost documents may contact with above mentioned SBI Branch on their email-sbi.60432@sbi.co.in as well as the undersigned on his Email-rohith399@gmail.com within 15 days from the date of publication of this notice, failing which any such claim etc. shall be deemed to be null and void and whereas title shall be deemed to be clear, and marketable without any defect encumbrance and free to create equitable mortgage. Rohit Kumar, Advocate Chamber No.5, Ground Floor, Rohini Court, Delhi-110085

PUBLIC NOTICE
Notice is hereby given to the General Public on behalf of our client that Mrs. Rajni Sharma is claiming to be owner of Residential Property bearing No. 32/82, on Plot No. 82, area measuring 47.5 sq. yds., out of Khassa No. 219, in Block No. 32, situated in the area of Village Karkandooma in the area of Gali No.10, Bhikam Singh Colony Mahwas Nagar, Itaga Shahjahan, Delhi-110032 vide GFR, ATS & VVU dated 11/02/2003 executed by Mr. Rakesh Kumar Goel. All persons are hereby informed that above mentioned owner wants to sell the said property to a person who wants to obtain a loan from our client against the said property, if anybody has any objections upon the ownership of above owner over the said property, its sale/mortgage/litigation, and any other objections, kindly inform the undersigned in writing on the below mentioned address within 7 days of the present.
Kumar & Associates (Advocates & Consultants) 202, 2nd Flr, 23, Shree Mang, West Nagar, N Dutt-110028
Email: kumaradvocates@gmail.com Ph: 011-43142522-23

PUBLIC NOTICE
Notice is hereby given to the General Public on behalf of our client that Mr. Shiv Poojan Parihar is claiming to be owner of Property bearing Plot No.189-A, area measuring 25 sq. yds., out of Khassa No. 171, situated in the revenue estate of Village Bindapur, Delhi State, Delhi, area abadi known as Colony Nand Ram Park, Uttam Nagar, New Delhi-110059, vide GFR, ATS & VVU dated 24.08.2017 executed by Mr. Surender Khanna. All persons are hereby informed that above mentioned owner wants to sell the said property to a person who wants to obtain a loan from our client against the said property. If, anybody has any objections upon the ownership of above owner over the said property, its sale/mortgage/litigation, and any other objections, kindly inform the undersigned in writing on the below mentioned address within 7 days of the present.
Kumar & Associates (Advocates & Consultants) 202, 2nd Flr, 23, Shree Mang, West Nagar, N Dutt-110028
Email: kumaradvocates@gmail.com Ph: 011-43142522-23

PUBLIC NOTICE
Public at large are hereby informed that Sh. Satish Kalra claims to be the absolute owner and in possession of Entire First Floor out of Property No.11, land area measuring 322 sq. yards, Block-D, Situated at Bhagwan Dass Nagar, East Punjabi Bagh, Rohtak Road, New Delhi (said property) on the basis of Partition Deed dated 25.06.2010 executed between Ravinder Kalra and Satish Kalra read with Relinquishment Deed dated 27.04.2009 executed by Sharda Dang, Sarita Manchanda & Renu Sindhwani (all D/o Late Sh. Sat Pal Kalra) in favor of Satish Kalra & Ravinder Kalra. (both S/o Late Sh. Sat Pal Kalra).

Now, Sh. Satish Kalra proposes to mortgage the aforesaid property with our client HDFC Bank Ltd.

Any person(s) claiming any rights, title or interests whatsoever, in and over the aforesaid property or any part thereof through sale, exchange, mortgage, gift, trust, inheritance, bequest, possession, lease, lien, easement or otherwise may lodge his claims/objections with documentary proof thereof, to the undersigned, within 10 days from the date of publication of this notice, as otherwise our client bank shall proceed towards the mortgage transaction with good faith, as if there are no subsisting claims/objections, and all such claims/objections not filed in time shall be deemed to have been waived & given up and shall not be binding on Sh. Satish Kalra and our client M/s HDFC Bank Ltd.

Mohd. Raees (Advocate) D/445/2015 R&P Legal Advocates & Legal Consultants I-1693, Chittaranjan Park, New Delhi-110019, Mobile No: 9654708907 Ph. 011-46063838, 41018903 Extn. 106

NEWGEN SOFTWARE TECHNOLOGIES LIMITED

CIN: L72200DL1992PLC049074

Regd. Office: E-44/13 Okhla Phase II, New Delhi, DL-110020 INDIA

Tel.: (+91)-11-46533200, (+91)-11-26384060

Tender Notice No. 01/2024-25 Dated 05.10.2024
Tenders are invited for the following works. The Design & Build Agencies having experience of working in SEZ Tech Parks for Corporate Interior Fit-Out Projects only need to participate.

Sr. No.	Details of the Project	Super Area of the Project	E.M.D Amount in INR	Cost of Tender Fees in INR (inclusive of GST)
1	Appointment of Design & Build Agency for design and build the workplace/office (interior fit out works) at 13 th floor, Tower 11, Candor Tech-Space, Sector 135, Noida.	44,284 Sqft	25,000/- (to be deposited along with Bid submissions)	5900/- (Non-Refundable)
e-Tender Timetable				
1	Period of requesting the Bid Documents through mail to purchase@newgensoft.com Start and end dates and time	Dt. 05.10.2024, 10:00 A.M. (Start Date & Time) Dt. 14.10.2024, 18:00 P.M. (End Date & Time)		
2	Proposal submission as per the RFP Last Date & Time	Dt. 15.10.2024 at 10:00AM to 18:00PM IST		

Note:

- All eligible Design & Build Agencies will have to request for RFP documents through email to purchase@newgensoft.com, after payment of Rs. 5900/- (including GST) towards Tender fees and submitting the payment reference details (UTR or proof) along with the request mail. Bank details: Standard Chartered Bank, New Delhi, A/C No. 52205574749, IFSC Code SCBL0036020, SWIFT Code SCBLINBB.
- The rates to be quoted by the participating Design & Build Agencies must be inclusive of all other charges like Consultant services (including SEZ consultant), Travel, Lodging, Boarding etc. and inclusive of all taxes.
- EMO of Rs. 25,000/- will have to be submitted in the form of a Demand Draft favouring Newgen Software Technologies Ltd. payable at New Delhi/Delhi only along with submission of bid documents/proposals which is refundable to the unsuccessful Bidders later.
- The company reserves the right to reject any or all proposals without assigning any reason.



DDA Building, 1st Floor, Near Paras Cinema, Nehru Place, New Delhi-110019 Ph: 011-26435815, 2643023, 011-26487529, 7625079108 Email: delhi@canfinhomes.com CIN : L85110KA1987PLC008699

APPENDIX- IV-A [See proviso to rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd., New Delhi, Nehru Place Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 12.11.2024, for recovery of mentioned hereinafter due to Can Fin Homes Ltd. from respective Borrowers and Guarantors as on the respective dates of demand notice, together with further interest and other charges thereon.

S. No.	Name of the Borrowers and Guarantors	Amount due as on date	Reserve Price	Earnest Money Deposit	Type of Possession	Description of the property
1.	Mrs. Suman Maindola W/o Mr. Ajay Maindola & Mr. Ajay Maindola S/o Mr. Surendra Prasad Maindola (Borrowers) and Mr. Ramesh Chandra Parida S/o Mr. Surendra Parida (Guarantor)	Rs. 13,29,637/- as on 04.10.2024	Rs. 14,10,000/-	Rs. 1,41,000/-	Physical	Flat No-SF-4, Second Floor, Plot No-F-118, Block-F, SLF Ved Vihar, Loni, Ghaziabad (UP)-201102 Bounded as: North: ROAD, South: Park East: Plot No-F-119, West: Plot No-F-117 Known encumbrances, if any-NIL
2.	Mrs. Sonia Vats W/o Mr. Sudhir Vats & Mr. Sudhir Vats S/o Mr. Ved Parkash (Borrowers) and Mr. Rajiv Kumar S/o Mr. Balkrishan (Guarantor)	Rs. 12,80,825/- as on 04.10.2024	Rs. 7,80,000/-	Rs. 78,000/-	Physical	Flat No-104, Ground Floor Back Side, Plot No-E-68, SLF Ved Vihar, Loni, Ghaziabad (UP)-201102 Admeasuring 32.52 Sq mtrs. approx) Bounded as: North: 9 Mtrs Wide Road, East: Plot No-E-67, South: Other Land, West: Plot No-E-69. Known encumbrances, if any-NIL

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/SecureAuction.aspx>). Link for participating in e-auction: <https://sarfaesi.auctiontiger.net>

DATE: 04.10.2024, PLACE: New Delhi

Sd/- AUTHORISED OFFICER, CAN FIN HOMES LTD.

BEFORE DEBTS RECOVERY TRIBUNAL-II, DELHI

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule, 1993) in the matter of
TUNJO. 1034/2023 DATE: 02.08.2024
PAJAB NATIONAL BANK ..APPLICANT

SH. DAVINDER SINGH AND ANR. VERSUS ..RESPONDENT

D1. SH. DAVINDER SINGH S/O SH. SANTOKH SINGH R/O F-25-AB GROUND FLOOR MOTI NAGAR NEW DELHI-15
ALSO AT C/O M/S LEO TIMBER PVT LTD., KH NO 50/16 SWARNA PARK ASSAM
TIMBER MKT NANGLOI MUNDKA NEW DELHI-41
D2. SMT. RANJIT KAUR W/O DAVINDER SINGH R/O F-25-AB GROUND FLOOR MOTI NAGAR NEW DELHI-15

Whereas the above named applicant (s) has / have instituted a case for recovery of Rs. 33,03,834/- (RUPEES THIRTY THREE LAKH THREE THOUSAND EIGHT HUNDRED THIRTY FOUR ONLY) against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 13.12.2024 At 10.30 A.M. Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence.

All the matters will be taken up through video Conferencing and for that purpose:-

(i) All the Advocates/Litigants shall download the "Cisco Webex" application/software: (ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in (iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Ph. No. 23748478.

Given under my hand and seal of the Tribunal this 2nd day of August, 2024.

BY ORDER OF THE TRIBUNAL, SECTION OFFICER, DRT-II, DELHI.

PUBLIC NOTICE

(Under Section 102 of the Insolvency and Bankruptcy Board Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SH. RAJ KUMAR RATHI

RELEVANT PARTICULARS	
1. Name of Personal Guarantor (PG)	Sh. Raj Kumar Rathi
2. Address of the registered office / principal office / Residence of PG	Principal Office-24/1A,Mohan Cooperative Industrial Estate, Mathura Road, New Delhi-110044 PG-26 A Sadhna Enclave, Malviya Nagar, New Delhi- 110017
3. Details of Order of Adjudicating Authority	NCLT New Delhi Court -III order dated 1 st October 2024 in IB-483(ND)/2021 and IA-5871/2021
4. Date of commencement of Insolvency Resolution Process	1 st October 2024
5. Name and registration number of the Resolution professional	Rakesh Sehgal Registration No. -IBBI-IPA-002/IP-N01194/2021-22/13991
6. Address and e-mail of the Resolution professional, as registered with the Board	J-151,Gulshan Ikebana, Sector-143, NOIDA, 201305 rakeshsehgal58@gmail.com
7. Address and e-mail to be used for correspondence with the Resolution professional	rpakeshsehgal@gmail.com
8. Last date for submission of claims	26/10/2024

Notice is hereby given that the Adjudicating Authority NCLT New Delhi Court-III vide order dated 1st October 2024 in the IB-483(ND)/2021 and IA 5871/2021 has ordered the commencement of a insolvency resolution process of SH. RAJ KUMAR RATHI on 1st October 2024 u/s 100.

The creditors of SH. RAJ KUMAR RATHI, are hereby called upon to submit their claims with proof on or before 26th October 2024 to the resolution professional at the address mentioned against entry No. 7.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 5th October 2024 Name and Signature of Resolution Professional : Rakesh Sehgal

Place: NOIDA AFA Validity Date : 19/12/2024



KOTAK MAHINDRA PRIME LIMITED

POSSESSION NOTICE [Appendix IV] Rule 8(3)]

Loan Account Name: Prema Enterprises, Loan Account No. K1AP24089

Whereas the undersigned being the Authorized officer of Kotak Mahindra Prime Limited, under the provision of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) having Registered Office at 27 BKC C-27, G Block, Bandra Kurla Complex Bandra (E), Mumbai 400051, (hereinafter referred to as "KMPRL") and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 18.07.2018 calling upon 1. Prema Enterprises R/o Wand 4 Saniya Devi, Mahesh Nagar, Renwal Jaipur 303601 (2). Mrs. Parmeshwari Kumawat R/o Plot no. 4, 82, Vikas Exchange Group, Pratap Vihar Colony, Kalwar Road, Kardhani, Jaipur 302012. (3.) Mr. Manoj Kumar Prajapat Preeti Mahesh Nagar, R/o Ward no. 4, Saniya Devi, Mahesh Nagar, Rehwal Road, Jaipur 303603. (4) Mrs. Sanjaya Devi R/o Ward no. 4, Mahesh Nagar, Renwal Road, Jaipur 303603. (5) Mr. Mukesh Chand Prajapat R/o Ward no. 4, Mahesh Nagar, Renwal Road, Jaipur 303603. to repay the amount mentioned in the notice being Rs. 85,70,028.99/- (Rupees Eighty Five Lakhs Seventy Thousand Twenty Eight & Paise Ninety Nine Only) along with interest from 15.09.2023 within 60 days from the date of receipt of said notice.

"The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on 26.09.2024

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "KMPRL" for an amount of Rs. 85,70,028.99/- (Rupees Eighty Five Lakhs Seventy Thousand Twenty Eight & Paise Ninety Nine Only) and interest other charges thereon 15.09.2023.

"The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

SCHEDULE OF PROPERTY

MISAL NO. 45, KHASRA NO. 847, WARD NO. 7, KISHANGARH RENEWAL, TEHSIL PHULERA DIST. JAIPUR (RAJ.) 303708. OWNED BY MRS. SANJAYA DEVI
THE SUBJECT PROPERTY COMPRISES GROUND FLOORS CONSTRUCTED ON A RESIDENTIAL PLOT OF NAGAR PALIKA PATTA ADMEASURING A LAND AREA IS 293.33 SQ. YD. AS PER THE COPY OF DOCUMENTS PROVIDED FOR VALUATION. THE SUBJECT PROPERTY IS IDENTIFIED AS PER THE DOCUMENT PROVIDED, ELECTRICITY BILL & CONTACT PERSON. MEASURED BUILT-UP AREA ACROSS THE GROUND FLOOR IS 1330 SQ. FTS.

Date : 26.09.2024, Place : Jaipur Sd/- Authorized Officer, Kotak Mahindra Prime Ltd.

FORM B

PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S AERENS JAI REALTY PRIVATE LIMITED

No.	Particulars	Details
1.	Name of Corporate Debtor	M/S AERENS JAI REALTY PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	18/04/2000
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies NCT of Delhi & Haryana
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN No: U70101DL2000PTC105289
5.	Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered office :- RZ-60-A-13 G/F Tagalkabad Extn., South Delhi New Delhi - 110019
6.	Date of closure of Insolvency Resolution Process	30/09/2024
7.	Liquidation Commencement Date of Corporate Debtor	04th October, 2024 (Order passed by Hon'ble Adjudicating Authority, Principal Bench in A-20/2024 in Company Petition CP (IB)-867/ND/2022 on 01st October, 2024. Order received on 04th October, 2024)
8.	Name and Registration Number of the Insolvency Professional acting as Liquidator	Reetesh Kumar Agarwal IBBI/PA-001/IP-P00678/2017-18/11475
9.	Address and e-mail of the Liquidator, as Registered with the Board	Address: Unit no 531, S.G. Shopping Mall, D.C. Chowk, Sector-09, Rohini, Delhi - 110085 E-Mail: carkagarwal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator.	Name: Reetesh Kumar Agarwal Address: Unit no 531, S.G. Shopping Mall, D.C. Chowk, Sector-09, Rohini, Delhi - 110085 E-Mail: cirp.agr@gmail.com
11.	Last Date for submission of Claims	03rd November, 2024 (Order received on 04th October, 2024 from Hon'ble Adjudicating Authority, hence 30 days calculated from the receipt of order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi, has ordered the commencement of liquidation of the M/s AERENS Jai Realty Private Limited on 01st October, 2024 (Order received on 04th October, 2024) under section 33 of the Code.

The stakeholders of M/s AERENS Jai Realty Private Limited are hereby called upon to submit a proof of their claims, on or before 03rd November, 2024, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder through the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date: 04.10.2024 Name and signature of liquidator: Reetesh Kumar Agarwal

Place: New Delhi IBBI Reg. No. : IBBI/PA-001/IP- P00878/2017-18/11475

NORTHERN RAILWAY CORRIGENDUM

Ref: i) Tender Notice No. 54/2024-2025 dated 20.09.2024.

ii) Tender No. 15245182 due on 23.10.2024.

01. In reference to above tender eligibility criteria has been revised. All other terms & conditions remain unchanged. The Corrigendum has been published on website www.irops.gov.in. 3068/2024

SERVING CUSTOMERS WITH A SMILE

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. E-mail : auction@hindujahousingfinance.com
F8, Mahalaxmi Metro Tower, Sector-4, Mahalaxmi Metro, Vaisali, Ghaziabad-201010

ALM - Arun Mohan Sharma 8800898999, RRM - Amit Kaushik, 9587088333, CLM - Satyam Gupta, 8006600745, CRM - Shashi Mishra - 9718025302

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the dates mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Borrowers/ Guarantors	Demand Notice Date Date of Possession	Amount Outstanding	Details of Immovable Property
1	Application No. DL/KRB/KRBHI/A000000358 Mr. Arun Kumar & Mr. Bramhawati Pramod Kumar, both at: Acheja, Dadar, Gautam Budha Nagar, Uttar Pradesh, India -203207	25-03-2024 30.09.2024 SYMBOLIC	₹ 15,40,704/- as on 21-03-2024 Plus Interest thereon	Residential Plot of Land area measuring 250 sq. yards i.e. 209.02 sq. meters, comprised of Khassa No.423, situated in the revenue estate of village Acheja, Paragana & Tehsil-Dadri, District Gautam Budh Nagar, Uttar Pradesh, Bounded as: East - Property Of Moharpal, West - Property Of Somendra, North - Passage Of 16 Ft, South - Other Plot

Dated : 04-10-2024, Place : Ghaziabad

Authorised Officer, HINDUJA HOUSING FINANCE LIMITED

